

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE SECOND DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 45089 OF 2016**

**Between:**

Dr. Sangeetam Prabhakar Rao, S/o. S.J.Subba Rao, aged about 57 years,  
Occ: Medical Officer in Government Homoeo Dispensary R/o. Chinna  
Korukondi Village and Mandal Khammam District.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary Health, Medical and Family Welfare Department, Department of AYUSH, Secretariat, Hyderabad.
2. The Commissioner, Department of AYUSH 5<sup>th</sup> Floor, TSGLI Building Tilak Road, Abids, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Principal Secretary Health, Medical 86 Family Welfare Department, Department of AYUSH, Secretariat, Amaravathi, Guntur District.
4. The Commissioner, Department of AYUSH D.No.22-19, 4th Floor Jasthi Towers, Saipuram Colony Road, Gollapudi, Vijayawada, Krishna District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not considering the petitioners representations dated: 05.08.2016, 12.09.2016 and 16.12.2016 for his transfer as Medical Officer (Homeo) from Chinnakorukondi, Khammam District, Telangana State to Krishna District or any other District in Zone-II, Andhra

Pradesh State as bad, arbitrary, illegal and unconstitutional and consequently direct the respondents to transfer the petitioner as Medical Officer (Homeo) from Chinnakorukondi, Khammam District, Telangana State to Krishna District or any other District in Zone-II, Andhra Pradesh State.

**I.A. NO: 1 OF 2016(WPMP. NO: 55607 OF 2016)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to transfer the petitioner as Medical Officer (Homeo) from Chinnakorukondi, Khammam District, Telangana State to Krishna District or any other District in Zone-II. Andhra Pradesh State by considering his representations dated: 05.08.2016, 12.09.2016 & 16.12.2016, pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI C. DAMODAR REDDY (NOT PRESENT)**

**Counsel for the Respondent Nos.1 and 2: GP FOR SERVICES - I**

**Counsel for the Respondent Nos.3 and 4: SRI A. RAGHURAM  
AGP FOR MEDICAL, HEALTH & FAMILY WELFARE**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.45089 of 2016**

**ORDER:** (Per the Hon'ble Sri Justice J.Sreenivas Rao)

This writ petition is filed for the following relief:

*“...to issue a Writ, Order or Direction more especially one in the nature of Writ of Mandamus declaring the action of respondents in not considering the petitioner's representations dated 05.08.2016, 12.09.2016 and 16.12.2016 for his transfer as Medical Officer (Homeo) from Chinnakorukondi, Khammam District, Telangana State to Krishna District or any other District in Zone-II, Andhra Pradesh State as bad, arbitrary, illegal and unconstitutional and consequently direct the respondents to transfer the petitioner as Medical Officer (Homeo) from Chinnakorukondi, Khammam District, Telangana State to Krishna District or any other District in Zone-II, Andhra Pradesh State .”*

2. When the matter is taken up for consideration, there is no representation on behalf of the petitioner.
3. Heard Sri A.Raghuram, learned Assistant Government Pleader for Medical and Health, appearing on behalf of respondent Nos.3 and 4.

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4. From perusal of the material available on record, it reveals that that this Court has not granted interim direction in favour of the petitioner and during pendency of the Writ Petition, the petitioner has retired from service by attaining the age of superannuation. Hence, the cause in the Writ Petition does not survive for adjudication.

5. By virtue of efflux of time, no effective relief can be granted to the petitioner. Accordingly, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, shall stand closed.

Sd/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

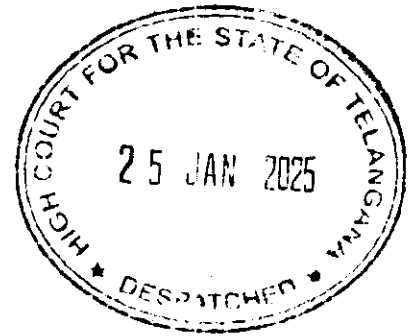
1. One CC to Sri C. Damodar Reddy, Advocate [OPUC]
2. Two CCs to GP for Medical, Health & Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CC to The GP for Services-I, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

TJ  
MP



**HIGH COURT**

**DATED:02/01/2025**



**ORDER**

**WP.No.45089 of 2016**

**DISMISSING THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS**

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